

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH NEW
DELHI

OA NO. 446 /2025

IN THE MATTER OF:

ANUP & ORS

..... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS

.....RESPONDENT

N.D.O.H-1.12.2025

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DATE
PLACE

Himani
UMESH SINHA, ANIL SINGH & HIMANI CHHABRA
ADVOCATES
CH.NO.341, WESTERN WING
TIS HAZARI COURTS, DELHI-110054

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REPLY ON BEHALF OF SHANU ALIAS TAJUDDIN S/O RIYAZUDDIN I.E
RESPONDENT NO. 5

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS:

1. That at the outset, the Respondent No-5 submits that the present Original Application is not maintainable either on facts or in law, as the allegations against Respondent No. 5 are speculative, unsubstantiated, and based solely on assumptions. No concrete, verified, scientific, or adjudicated evidence has been placed on record to establish any direct causation, negligence, breach of statutory duty, or violation by these Respondents. The attempt to impose liability merely due to the occurrence of an unfortunate accident is impermissible in law.
2. That the Respondent No-5 further submit that the tragic incident dated 19.05.2024, resulting in loss of lives, was accidental in nature due to negligence of the workers over there. The Respondents themselves have suffered severe mental, financial, and reputational hardship due to the incident. However, the mere occurrence of an accident cannot be

②

treated as proof of negligence. The Applicants have not produced any expert, technical, forensic, or scientific report identifying the cause of explosion or attributing fault to the Respondents. Mere contents of an FIR or newspaper report cannot constitute substantive evidence in proceedings under the National Green Tribunal Act.

3. That the official report dt. 18.9.24 of the Fire Officer, Bijnor, U.P records that the explosion occurred due to the negligent act of the workers/deceased themselves. The report states that friction was generated by a broom used during cleaning, triggering ignition and causing an explosion. This clearly establishes that the immediate cause of the explosion was human error by the workers and not any lapse attributable to the respondent no. 5. Even the incumbent SP City in his media brief has also stated that the fire occurred due to the negligence of the workers .
4. That the respondent no. 5 was the operator of the factory which was having a valid licence from DM office in favour of respondent no. 4 which was valid upto 31.3.28 to manufacture firecracker upto 150 kg. The respondent no. 5 had no role direct or indirect role in the cleaning operations being carried out by the workers at the relevant time and he was also not available on the day of incident at his factory. Such operations, including choice of implements and day-to-day handling, were managed by the workers themselves. The Respondents had taken all reasonable safety precautions and operated strictly within the regulatory framework. Contrary to the allegations, the respondent no. 4 had ensured all statutory compliances and safety measures, including:
 - a. Adequate water supply i.e water tank and water pipes within the premises
 - b. A valid licence issued by the District Magistrate under the Explosives Act.
 - c. Installation of 14 fire extinguishers across the premises.
 - d. Storage of explosive material was well below the permitted limit of 150 kg under the licence, .Photographs attached for kind perusal as **Annexure - 1 (colly)**

No authority has ever issued any notice, inspection remark, or complaint alleging breach of these requirements.

That the allegation of storing explosives beyond permissible limits is wholly unsubstantiated. No measurement report, seizure memo, or expert inspection supports this claim. The scale of the explosion cannot retroactively be used to infer excess storage unless and until explosive experts quantifies the nature of explosion with the quantity of material available at the place of incident.

4. That the FIR and chargesheet are merely investigative documents and do not establish liability. No judicial authority has found the respondent no. 5 guilty of any offence under the IPC or the Explosives Act, nor has any authority concluded breach of licence conditions.
5. That the contention regarding Consent to Establish (CTE) and Consent to Operate (CTO) under the UPPCB is misconceived. No such requirement was ever communicated or enforced for this category of licensed firecracker units. No notice or order of deficiency has ever been issued. Any lapse in regulatory monitoring lies with the authority, not the respondent no. 5
6. That the judgments cited by the Applicants, including OA No. 44/2021 (**Virudhunagar Blast Case**), are distinguishable. Those matters involved illegal storage, absence of licences, and repeated violations, none of which are applicable here.
7. The Hon'ble Supreme Court in the *Virudhunagar Fireworks Blast matter* recently set aside an NGT order on the ground that no proper notice or hearing had been given to affected parties. The Court held that suo motu or otherwise, the NGT must issue notice and provide opportunity of hearing before passing any order. This principle squarely applies to the present matter where liability is sought to be fixed without proper adjudication or expert determination.
8. That without prejudice to the above submissions, the respondent no. 5 submits that although an explosion in a firecracker unit may incidentally result in smoke, fire, and

temporary environmental disturbance, the claim being pressed by the Applicants in the present Original Application is purely for compensation arising out of the death of workers. Such claims fall squarely and exclusively within the jurisdiction of the labour Court/ Employees' Compensation Commissioner under the Employees' Compensation Act, 1923, which is a special statute specifically enacted for adjudicating compensation payable to workmen or their dependents for injuries or death arising out of and in the course of employment. The Applicants cannot be permitted to maintain parallel claims before two different forums for the same relief and the same cause of action, which amounts to double recovery, and is impermissible under law. The Assistant labour commissioner vide letter 21.11.25 has given notice to the respondent No- 4 to give compensation to the deceased in the above blast. Copy of the notice with its true typed and translated copy is annexed herewith as **Annexure 2 (Colly)**.

9. Even if certain environmental consequences occurred due to the fire, the NGT's jurisdiction under Sections 15 and 17 cannot be invoked to decide or award compensation for employment-related deaths, which is the exclusive domain of Labour Courts. Environmental aspects, if any, may be examined by the competent authorities under environmental statutes, but the relief of death compensation is outside the scope of this Tribunal's jurisdiction.
10. The provision for providing compensation to the deceased family in case of death of worker(s) during accident at work-place is dealt under the Employee's Compensation Act, 1923. The implementing agencies under the Employee's Compensation Act, 1923 are the concerned State Governments who are empowered to appoint 'Commissioners' under section 20 of the Employee's Compensation Act, 1923 for deciding compensation. As such, data is maintained by concerned State Governments. The Employee's Compensation Act, 1923 has been subsumed in the Code on Social Security, 2020.

PARA-WISE REPLY TO THE PETITION

- 1) That the contents of para 1 are matters of judicial record requiring no comments. However, the respondent no. 5 does not dispute that an explosion occurred on 19.05.2024 but denies any negligence on his part as well as on the part of the owner (respondent no. 4). The activities were conducted under a valid licence and with due safety measures. The incident was purely accidental, caused by workers' negligence as recorded in the Fire Officer's report. A copy of the fire accidental report along with its true typed and translated copy is annexed as **Annexure 3**
- 2) That the contents of para 2 are matters of record; however, the applicants may be directed to give strict proof of the averments made in their petition. Respondent no. 5 expresses sympathy for the loss of lives; however, liability cannot arise in the absence of proved negligence.
- 3) That the contents of para 3 are matters of record requiring no comments. However, the allegations levelled against respondent no. 5 are denied. The contents of the FIR are not conclusive, and the sections mentioned therein under the IPC and the Explosives Act, 1884 are incorrect and devoid of merit. Due to media trial, the offence under Section 304A IPC was converted to Section 304 IPC despite the absence of intention or knowledge that the negligent act of the worker would result in death.
- 4-5)That the contents of paras 4 and 5 are matters of record. The post-mortem reports only indicate the cause of death and not causation or culpability. Even otherwise, the post-mortem reports do not indicate any negligence on the part of respondent no. 5.
6. That the contents of para 6 are admitted. However, due to media publications and media trial, the matter was converted from Section 304A to Section 304 IPC. The addition of charges is only an enquiry step before the court and does not amount to evidence of wrongdoing.

7. That the contents of para 7 are admitted to the extent that respondent no. 4 and respondent no. 5 are the proprietor and operator of the unit. The allegations of excess storage and lack of fire-fighting arrangements are denied. Adequate extinguishers and water supply were available. The Fire Officer's report identifies worker-induced friction as the cause. No government authority has ever pointed out excess storage of explosive material or lack of fire-fighting measures.
8. That the contents of para 8 are admitted to the extent that respondent no. 5 was granted licence for production of 150 kg. It is denied that the storage exceeded that limit. The material was present and was well below the limit. A tutored witness of the police falsely stated 10–15 quintals of material without any documents or anything to support his claim.. The remaining contents are denied.
9. That although the contents of para 9 are matters of record, they are not applicable to the present case. In CPCB OA No. 391/2024, the NGT took suo motu cognizance and formed a committee for fact-finding. In the present matter, none of the government authorities who visited the site reported any shortcomings or lapses on the part of the proprietors. On the contrary, it appears from one of the reports that sweeping of the floors by workers caused the explosion due to their negligence.
10. That the contents of para 10 are denied. Respondent no. 5 was not operating in violation of the Water Act, 1974 or the Air Act, 1981. The District Magistrate, Badaun, issued the licence only after receiving requisite consents from concerned authorities. The license has always been renewed timely since 19.05.11 seeing the good conduct of the respondent no. 5. A photocopy of the licence issued by the DM along with its true typed and translated copies annexed as **Annexure 4**.
11. That the contents of para 11 are repetitive and are not being replied to again for the sake of brevity. It is submitted that there was no violation of safety norms under the relevant rules framed under the Environment Act, 1986 falling in the Schedule to the NGT Act, 2010. The remaining contents are matters of record.

12. That the contents of para 12 are denied to the extent that respondent no. 4 failed to observe obligations under the 1989 Rules. Respondent no. 4 obtained approvals only after compliance with all safety requirements including preparation of an on-site emergency plan. After being fully satisfied, the DM of Bijnor issued the requisite licence.
13. That the contents of para 13 are admitted to the extent that CPCB issued directions dated 07.11.2017 to all State Pollution Control Boards under Section 18(1)(b) of the Water and Air Acts. It is denied that UPPCB failed in its responsibilities in monitoring safety measures or storage limits at the respondent's unit
- 14-15- That the contents of paras 14 and 15 are judicial observations and pronouncements, requiring no comments. The facts of those cases are not applicable to the present matter. The committee of eight members, which inspected the site in those matters, found several deficiencies which are absent here. Hence, the Virdhunagar case has no applicability, especially as the Hon'ble High Court has set aside the NGT order and remanded the matter in OA No. 44/2021.
- 16-17 That the contents of paras 16 and 17, being legal provisions under Sections 16 and 17 of the NGT Act, require no comments. The Workmen's Compensation Act exclusively governs compensation payable to workers during working hours, and Sections 16-17 cannot override statutory provisions of that Act.
18. That the contents of para 18, being judicial observations, require no comments. The parameters laid down in OA No. 44/2021 are not applicable to the facts of the present case, which are entirely different.
19. That the contents of para 19 are denied in toto. The applicant is not entitled to compensation as determined by the Tribunal in past matters since the facts and circumstances relied upon do not apply here. The Fire Officer's report and police video footage establish negligence on part of the workers in their personal capacity who succumbed to injuries.

- 20- That the contents of para 20 relate to correspondence dated 05.07.2025 between the DM, Bijnor and the applicant. The applicant is silent on why no RTI was filed, why no follow-up was made to higher authorities, or why no complaint was made on the CM portal. The applicant has been forum-hopping despite not filing a claim under the Workmen's Compensation Act.
- 21-23- That the contents of paras 21 to 23 relate to Aadhaar card documents of the applicant and deceased, requiring no comments. The applicant must prove their authenticity during further proceedings.

REPLY TO THE GROUNDS:

Grounds A & B: That paras A and B are legal definitions under Sections 15 and 17 of the NGT Act, 2010, requiring no comments.

Ground C : That para C deals with the Oleum Gas Leak Case (M.C. Mehta). While the propositions are not denied, the facts and circumstances are entirely distinguishable from the present case.

Ground D: That para D relates to compensation awarded in the Neyveli Lignite Corporation Boiler Blast Case (OA 108/2020). The same is also distinguishable on facts and circumstances.

LEGAL SUBMISSIONS

1. Liability under Sections 15 and 17 of the NGT Act arises only upon proof of environmental damage or statutory violations. No expert or regulatory authority has found any such violation.
2. The principle of absolute liability cannot be automatically invoked in every accident involving hazardous materials; a clear causal nexus must exist, which is absent here.

3. The Respondents possessed all requisite permissions from the Licensing Authority. No directions or deficiency notices were issued by the UPPCB regarding CTO/CTE.
4. The explosion resulted from negligent handling by workers using an iron broom, as recorded in the Fire Officer's report. The Respondents cannot be held responsible for acts beyond their control.
5. The recent Supreme Court judgment in the Virudhunagar matter reinforces that liability cannot be imposed without notice, hearing, and due process. The Applicants' claim runs contrary to these principles.
6. That, the answering Respondent No. 4 craves leave of the Hon'ble NGT for filing additional reply, if required, in future.

LIMITATION:

That being a legal para, it requires no comments. However, the applicant has not approached the appropriate forum, i.e., the Workmen's Compensation Act/Employees compensation Act or before the Labour Commissioner.

REPLY TO PRAYER CLAUSE:

The last para, being the prayer clause, is denied. The applicants deserve no relief or compensation in light of past orders of the Hon'ble Tribunal and the facts of the present case. That in light of the of the above submissions, It is, humbly prayed that the

application be dismissed with directions to approach the appropriate forum. Any other order deemed fit may kindly be passed in favour of respondent no. 5 and against the applicants.

Respondent No-5

Shanu alias Tajjundin

DATE

UMESH SINHA, ANIL SINGH & HIMANI CHHABRA

PLACE

ADVOCATES

CH.NO.341, WESTERN WING

TIS HAZARI COURTS, DELHI-110054

VERIFICATION

Verified on 28th November 2025 that the contents of the written statements preliminary objections 1 to10, para wise reply 1 to 23, reply on ground A to D, legal submission 1 to 6 etc are true and correct to the best of my knowledge and belief and nothing material conceal from this Hon'ble court.

Respondent No 5

Shanu alias Tajjundin

DATE

UMESH SINHA, ANIL SINGH & HIMANI CHHABRA

PLACE

ADVOCATES

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH NEW
DELHI

OA NO. 446 /2025

IN THE MATTER OF:

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..... APPLICANT

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.....RESPONDENT

N.D.O.H-1.12.2025

AFFIDAVIT

I, Shanu Alias Tajuddin S/O Riyazuddin aged about.....r/o village Teergaran PS Nahtor Dist,Bijnor UP-246733 operator of the fire cracker unit dist.bijnor(U.P)i.se. the Respondent no.5 in the above matter ,do hereby solemnly affirm and declare on oath and state as under:-

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent No-4.
2. That the accompanying reply may be read part and parcel of the affidavit and I am competent to swear this affidavit .
3. That the contents of the written statement are true and correct the best of my knowledge and belief and nothing material has been concealed and explain to me in my vernacular by my counsel and on my behalf this written statement has been prepared by my counsel .

I identify the deponent who has signed/
put thumb impression in my presence

Verification

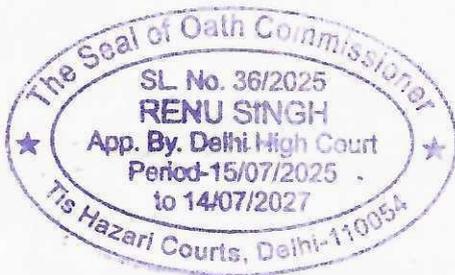
Verified on 28th the Nov 2025 that the contents of the above affidavit form para 1 to 3 are true and correct to best of my knowledge and nothing material has been concealed from this Hon'ble court.

Deponent

145/25

29 NOV 2025

शानु उतायुददीन



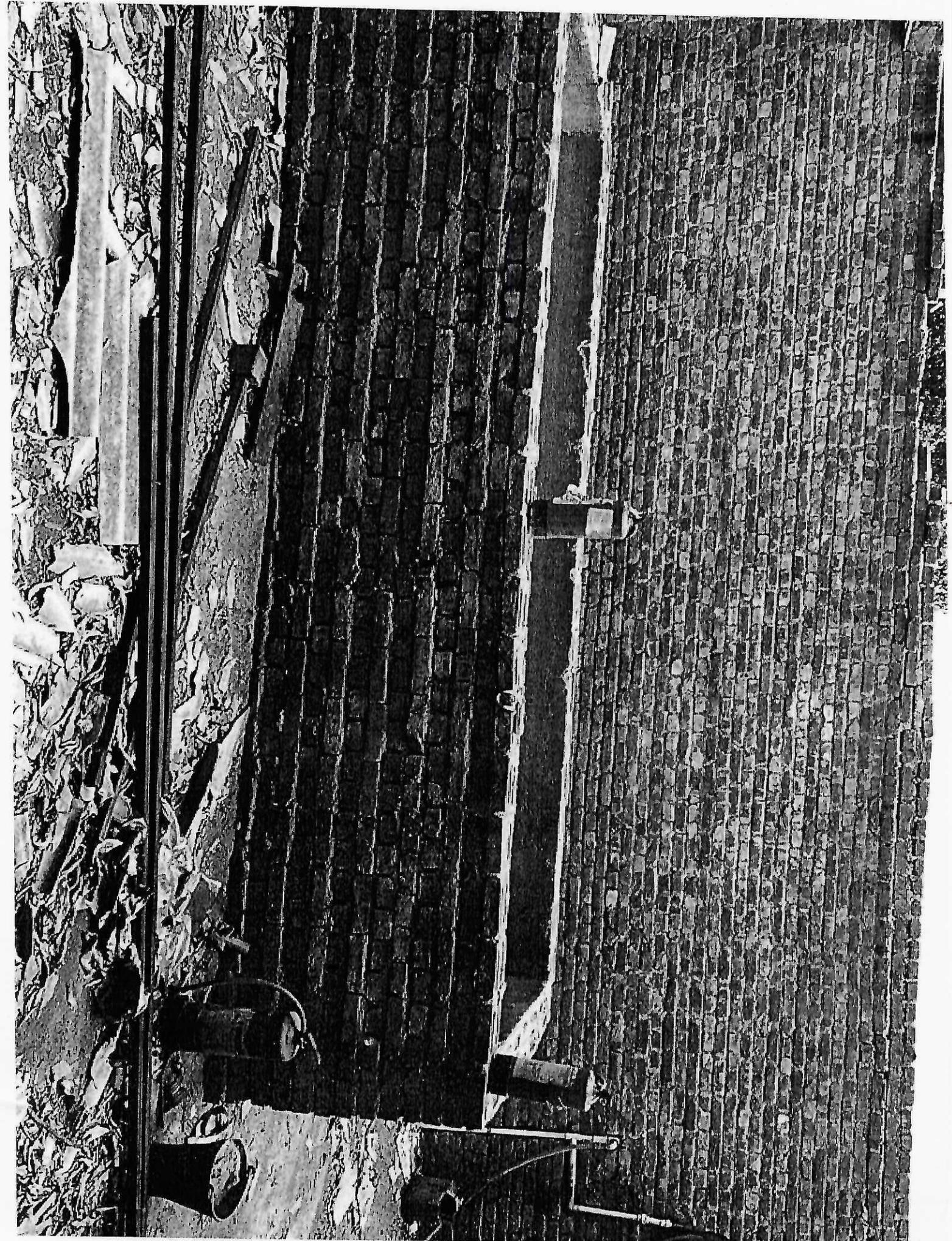
CERTIFIED THAT THE DEPONENT

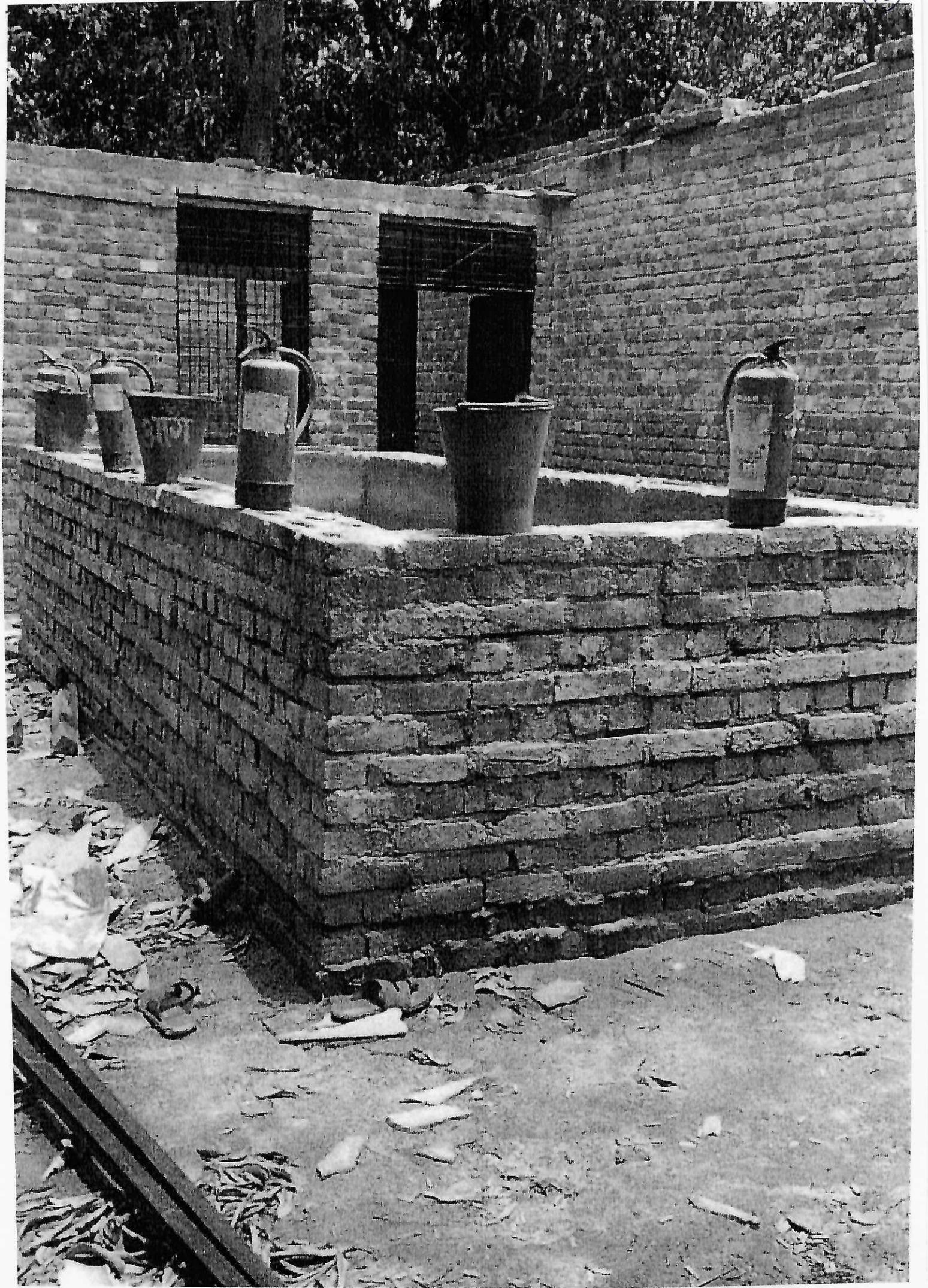
Shri/Smt./Km. Shanu
S/o, W/o, B/o.....
R/o.....
Identified by Shri/Smt. Umesh Sinha
has solemnly affirmed before me at Delhi
On 29 NOV 2025 in Sr.No. 278/25
That the contents of the affidavit which have been
read & explained to him/herself are true & correct to
him/her knowledge.

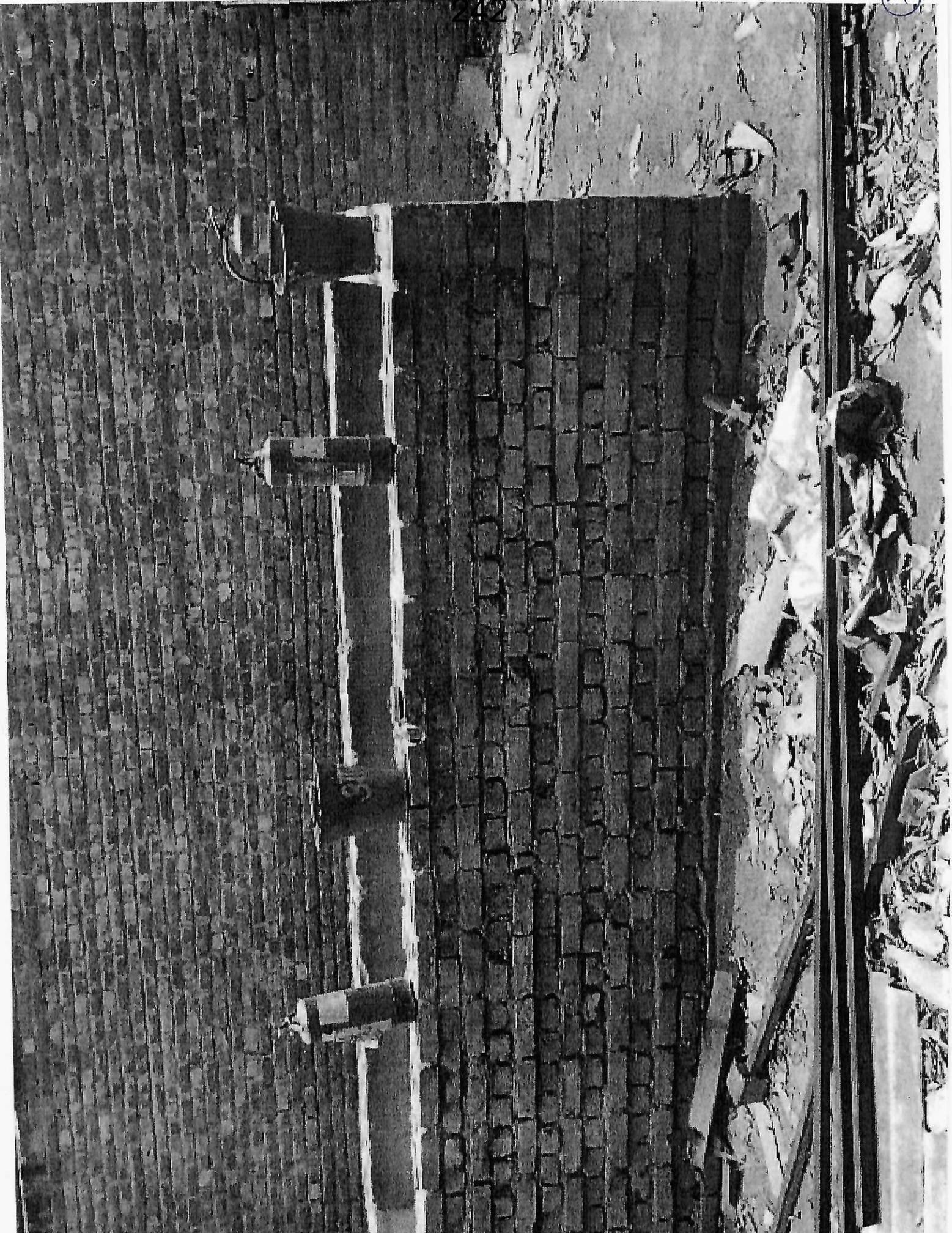
Deponent

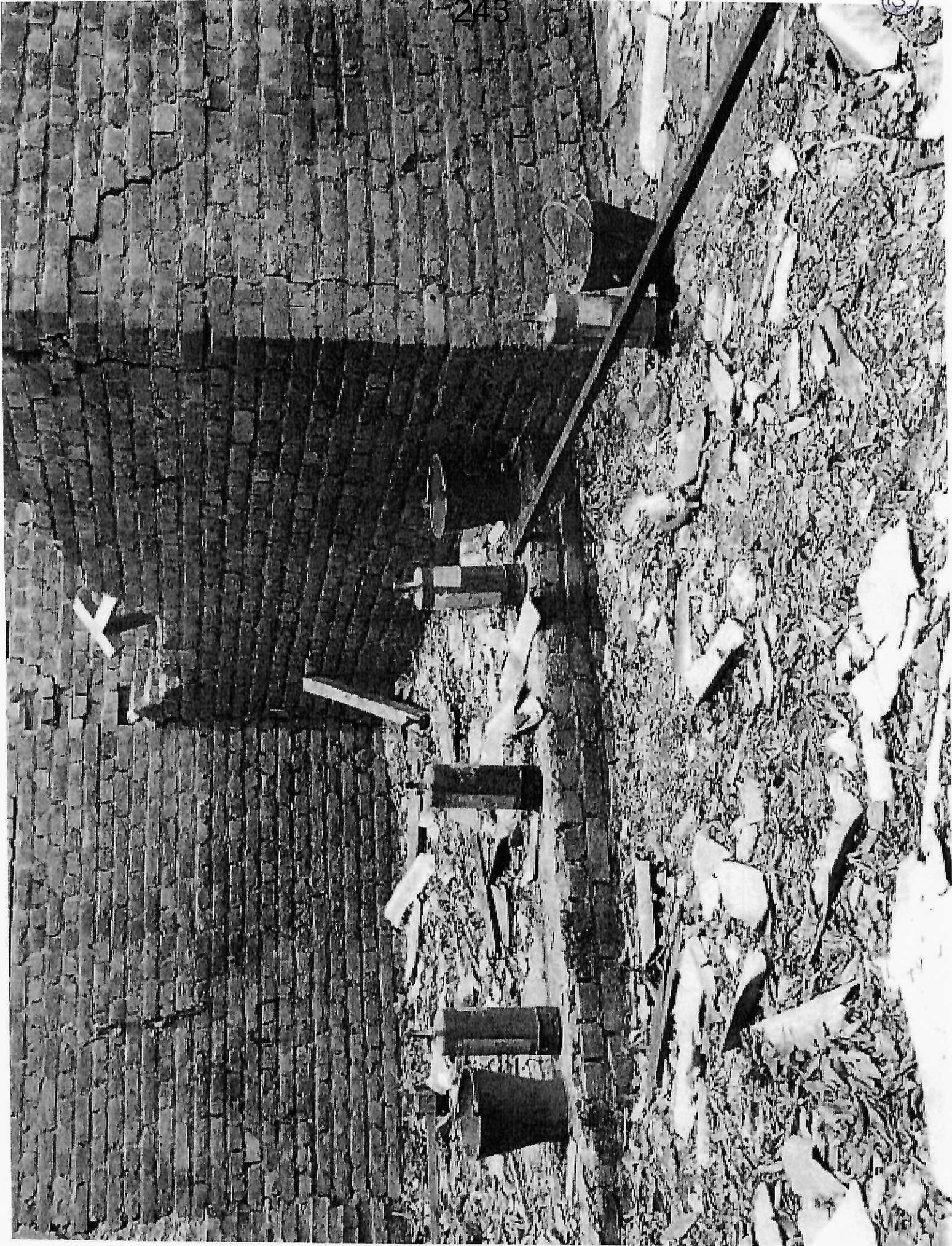
Oath Commissioner, Tis Hazari Courts, Delhi

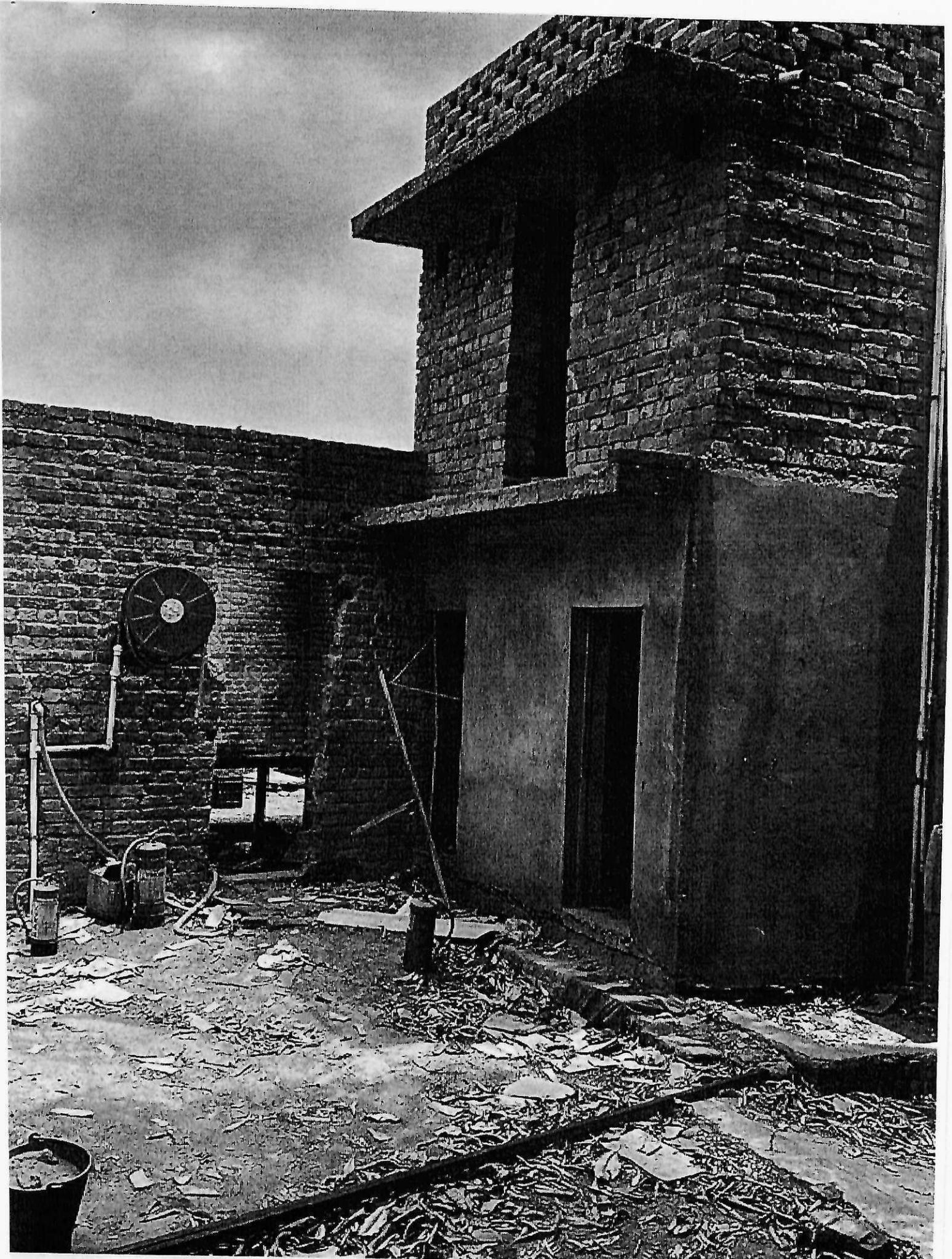
शानु उतायुददीन













पत्रांक - 2065

विज0-25

रजिस्टर्ड

दिनांक- 21-11-2025

आयुक्त कर्मचारी प्रतिकर एवं सहायक श्रमायुक्त, विजनौर।

(कर्मचारी प्रतिकर अधिनियम 1923 की धारा 10-ए के अंतर्गत नोटिस)

श्री अम्बर अज्वास पुत्र श्री नैयर काज़िम
निवासी 51/13 रसूलदारान, पो0 व थाना नहटौर
तहसील धामपुर, जिला विजनौर।

आपको सूचित किया जाता है कि आपकी पटाखा फैक्ट्री गंगोड़ा जट झालू जिला विजनौर में दिनांक 19.05.2024 को हुए तीव्र विस्फोट में निम्न 03 श्रमिकगणों की मृत्यु हुई है, किन्तु आप द्वारा मृतक श्रमिकगणों के आश्रितगणों को प्रतिकर धनराशि भुगतान हेतु इस न्यायालय में जमा नहीं की गयी है जो निम्नवत है।

अतः आपको निर्देशित किया जाता है कि निम्नवत प्रतिकर धनराशि मृतक आश्रितों को भुगतान हेतु बैंक ड्राफ्ट आयुक्त कर्मचारी प्रतिकर/सहायक श्रमायुक्त, विजनौर के पद नाम से एक सप्ताह के भीतर जमा किया जाना सुनिश्चित करें। अन्यथा की स्थिति में उक्त धनराशि बसूली हेतु बसूसूयाधी कार्यवाही सम्पन्न की जायेगी।

संलग्नक - मृतक श्रमिकों का विवरण।

(क० के० गुप्ता)

(क० के० गुप्ता)

आयुक्त कर्मचारी प्रतिकर एवं
सहायक श्रमायुक्त, विजनौर।

श्रम विभाग

आज दिनांक 20.11.2025 को मिलाधिकारी महोदय के निर्देशन में सहित संयुक्त टीम द्वारा पटाखा फैक्ट्री में कार्यवाही की गई। पेट्रोल, पावर श्राल, धाना हलदौर, जिला बिजनौर की स्थलों पर जांच की गयी। मौके पर फैक्ट्री बंद पायी गयी एवं किसी भी प्रकार का कार्य होता नहीं पाया गया। स्थलों पर जांच के समय पटाखा फैक्ट्री के स्वामी श्री अरुण कुमार पुत्र श्री रमेश कुमार मोहल्ला 51/13 रसूलखाना, कस्बा नरदौर, पोस्ट धाना नरदौर सहाय धामपुर, जिला बिजनौर उपस्थित मिले। उक्त पटाखा फैक्ट्री में दिनांक 19.05.2024 को हुए लॉकर विस्फोट में 03 श्रमिकों की मृत्यु हो गयी थी।

उक्त मृतक श्रमिक एवं उनके आश्रितगणों का नाम, पता एवं निर्धारित कर्षकस्त प्रतिका की देय सोड पत्रावधि का विवरण निम्नवत है:-

क्र.सं.	मृतक का नाम, पता, उम्र एवं पेशा	आश्रितगण का नाम	कर्षकस्त प्रतिका अधिनियम के अंतर्गत देय सोड पत्रावधि
01	चिंकू पुत्र श्री अनूप कुमार निवासी ग्राम खारी, पोस्ट खारी (शाल), धाना हलदौर, जिला बिजनौर पिन-246728 उम्र- जन्म तिथि 08.05.2005 से पटना की तिथि 19/05/2024 को आयु- 19 वर्ष पेशा- 10648/ प्रतिमाह 03 माह से कार्यरत बताया गया।	1 - श्री अनूप पुत्र श्री हनुमान सिंह (पिता) 2- श्रीमती कपरा देवी पत्नी अनूप (माता)	$10648 \times 226.38 =$ 2 12,05,247.12 (समाप्त सात लाख बीस हजार दो सौ पचास रुपये)
02	अमित पुत्र श्री कुलवीर सिंह निवासी ग्राम गोपालपुर, पोस्ट खारी (शाल), धाना एवं लखीसराय एवं जिला बिजनौर। पिन- 246728 उम्र- जन्मतिथि- 02/04/1997 से 19/05/2024 को आयु- 27 वर्ष पेशा- 10648	1 - श्रीमती अरुणा देवी पत्नी कुलवीर सिंह (माता) 2- श्री कुलवीर सिंह पुत्र स्व.0 धानो सिंह (पिता)	$10648 \times 213.57 =$ 2 11,37,046.68 (समाप्त सात करोड़ हजार छियासठ रुपये)
03	रमेश कुमार रवि पुत्र श्री ओमप्रकाश निवासी ग्राम गोपालपुर, पोस्ट खारी (शाल), धाना व लखीसराय एवं जिला बिजनौर, पिन- 246728 उम्र- जन्मतिथि- 11-02-1999 से 19/05/2024 को आयु- 25 वर्ष पेशा- 10648	1 - श्रीमती अर्चना पत्नी स्व.0 रमेश कुमार रवि (पिता) 2- श्री ओमप्रकाश पुत्र श्री अरुण (पिता)	$10648 \times 216.91 =$ 2 11,51,828.84 (समाप्त सात लाख बीस हजार आठ सौ अठ्ठास रुपये)

उपरोक्त पत्रावधि आश्रितगणों को देने के लिए संबंधित कर्षकस्त को जांचित प्रतिका देय कर देनी है।


 (नाम) (पता)
 पटाखा नगरपालिका,
 बिजनौर।

Letter No.- 2265
Annexure-2 [colly]
/Bijnor-25
Registered
Date-21-11-2025

Commissioner, Workmen's Compensation and Assistant Labor Commissioner, Bijnor.
(Notice under Section 10-A of Workmen's Compensation Act 1923)

Mr. Amber Abbas son of Mr. Nair Qasim
Resident 51/13 Rasool daran, Post and Police Station Nahtaur,
Tehsil Dhampur, District Bijnor.

You are hereby informed that in your firecracker factory located at Gangoda Jatt Jhalu, District Bijnor, on 19.05.2024, the following 03 workers died in a severe explosion; however, you have not deposited the compensation amounts for the deceased workers' dependents in this court, which is as under.

Therefore, you are instructed to deposit the compensation amounts in the name of Commissioner, Workmen's Compensation, and Assistant Labor Commissioner, Bijnor via bank draft within one week for payment to the deceased dependents. Otherwise, recovery proceedings will be initiated.

- Attached is the detail of the deceased workers.

(K.K. Gupta)
Commissioner, Workmen's Compensation and
Assistant Labor Commissioner, Bijnor.

Labor Department

On date 20.11.2025, under the direction of the District Magistrate madam, a combined team conducted an on-site inspection of the firecracker factory located at Databat Past Jhalu, Haldaur police station, Bitta Bijnor. The factory was found closed at the site, and no work was being carried out. During the inspection, the owner of the firecracker factory, Mr. Amber Abbas son of Mr. Nair Qasim, Mohalla 51/13 Rasoolwaran, Kaswa Nahtaur, Post Haldaur, Police Station Nahtaur, Naghara Ghanpur, District Bijnor, was present.

The aforesaid firecracker factory had a fatal accident on 19.05.2024.

The names, addresses, and amount of compensation payable to the deceased workers and their dependents according to the Workmen's Compensation Act are as follows:

S.No.	Name of deceased, address, age & salary
1.	Chinku son of Anoop Kumar Harpal Singh (Father), resident of village Khari, Post Khari (Jhalu), Haldaur PS, District Bijnor, PIN-246728, Date of birth 08.05.2005, Age at time of death 19 years, Salary 106-48/- per month increased for 0.3 month.
2.	Amit son of Kulbir Singh, resident of village Gopalpur, Post Khari (Jhalu), Ghanna, Tehsil and District Bijnor, PIN-246728, Date of birth 02/04/1997, Age at time of death 27 years, Salary 106-48.
3.	Ramat Kumar Ravi son of Omprakash, resident village Gopalpur, Post Khari (Jhalu), Thana, Tehsil and District Bijnor, PIN-246728, Date of birth 10-02-1909, Salary 10648226.38.

(19)

घटना का विवरण :

श्रीमान जी, अग्निशमन की सूचना प्राप्त होते ही FS यूनिट मुख्य अग्निशमन अधिकारी विजयोर महोदय एवं FSSO महोदय के नेतृत्व में घटनास्थल पर पहुंचा जटिल कसबा हाट के निकट वे लिए प्रयास किया गीते पर पहुंचा कर देखा कि प्रम मंगेड़ा जटल में स्थापित-पटाखा केवटी में आग लग रही थी। जिसे FS यूनिट द्वारा MFE से पंपिंग कर को हिलोचरी कोज गावस से एवं वॉटर गिरट हार्ट प्रेशर से पंपिंग कर होज रीत द्वारा आग को बुझाया उत्तरम किया गया। आग की अधिकता को देखते हुए मुख्य अग्निशमन अधिकारी विजयोर महोदय द्वारा FS धामपुर से वाटर टैंकर को घटनास्थल के लिए रवाना करने हेतु निर्देशित किया गया। FS यूनिट द्वारा लगातार पंपिंग कर आग को बुझाने का प्रयास जारी रखा गया। मोके पर श्रीमान अवर पुलिस अधीक्षक नगर बिजनोर गय हुमराह एवं स्थानीय पुलिस भी मौजूद थी। मोके पर FS धामपुर यूनिट घटना स्थल पर पहुंच गया MFE से पंपिंग कर आग को बुझाना जारी रखा गया। FS यूनिट बिजनोर, धामपुर द्वारा लगातार पंपिंग कर आग को बुझाया जारी रखा गया। केवटी के अंदर रल्ले बालूद के टैर में लगी आग को लगातार पंपिंग कर बुझाया जा रहा था। MFE का पानी खत्म होने पर डोजल चप का इस्तेमाल से नुन पानी से पंपिंग कर MFE तक पानी पहुंचाया गया तथा लगातार आग को बुझाना जारी रखा गया। FS यूनिट की अपक प्रयास एवं कड़ी मेहनत क उपरांत आग पर काबू पाया गया। आग को पूर्ण रूप से बुझाया गया। इस अग्निकांड में पटाखा केवटी में बनाए जा रहे तिल्ली, कच्चा फल कटक नहो हो गया। इस अग्निकांड में एक मजदूर अमित पुत्र कुतबीर प्रम गंगालपुर थाना कोतवाली बाहर मृत पाया गया एवं पांच अन्य मजदूर को अग से सुलस गए पे उन्हें FS यूनिट के पहुंचने से पूर्व ही स्थानीय पुलिस द्वारा एंबुलेंस की-मदद से कित्त अस्पताल भजा गया। उक्त पटाखा केवटी अवर अक्कास पुत्र नय्यर काजिम मोहल्ला रसूलदार पी0एस0 नहदोर लाइसेंस संख्या 115/2011 पर संघारित थी। आग लगने के वंर में जनकारों का प्रयास किया गया तो मामूम हुआ कि झगड़ु शगाते हुए पण्य होने के कारण आग लगी थी। बाद समाज आदर्यक कारोवाई के FS यूनिट धामपुर को गय कू के घटना स्थल से FS धमपुर के लिए रवाना किया एवं उच्च अधिकारियों के आदेशानुसार FS यूनिट बिजनोर घटनास्थल पर मौजूद रही। स्थानीय पुलिस द्वारा तौलियों के कार्टूनो को सील कर अपने कब्जे में लिया गया। घट समाज आवश्यक कारोवाई के FS यूनिट को के FS बिजनोर के लिए रवाना हुई। स्टाफ / मशीन का विवरण- 1. FSSO श्री शीशपाल सिंह 2. LFM श्री लजवीर सिंह, श्री लजेंद्र राणा 3. DVR श्री राधेश्याम शर्मा, श्री तेज सिंह, श्री नरें सिंह 4. FM श्री विनीत राठी, श्री लदिय, श्री नितिन कुमार, श्री विक्रम सिंह, श्री अर्जुन कुमार, श्री विनोद कुमार, श्री जगनंदन सिंह, श्री पंकज कुमार, श्री अभिषेक। गाडी नं०- UP 63 G 0245, UP 20 AG 0263, NEW LEYLAND, UP 32 EG 2467 रिपोर्ट साटर सेवा में प्रेषित है। LFM श्री योगेंद्र राणा ;

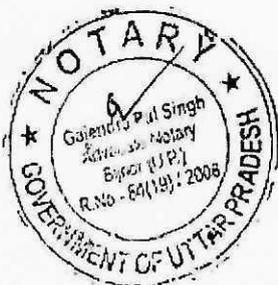
हस्ताक्षर-
मुख्य अग्निशमन अधिकारी



Digitally Signed By
(AJAY KUMAR SHARMA)

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18-09-2024



प्रमाणित

(प्रकाश सिंह)

प्रभारी-अग्निशमन अधिकारी
बिजनौर

श्रीमान जी, अग्निकाण्ड की सूचना प्राप्त होते ही FS यूनिट मुख्य अग्निशमन अधिकारी विजनौर महोदय एवं FSSO महोदय के नेतृत्व में घटनास्थल ग्राम गंगोड़ा जट्ट कखा झालू के निकट के लिए प्रस्थान किया। मौके पर पहुंच कर देखा कि ग्राम गंगोड़ा जट्ट में स्थापित पटाखा फैक्ट्री में आग लग रही थी। जिसे FS यूनिट द्वारा MFE से पंपिंग कर दो डिलीवरी होज पाइप से एव वॉटर मिस्ट हाई प्रेशर से पंपिंग कर होज रील द्वारा आग को बुझाया आरंभ किया गया। आग की अधिकता को देखते हुए मुख्य अग्निशमन अधिकारी विजनौर महोदय द्वारा FS धामपुर से वाटर टेडर को घटनास्थल के लिए रवाना करने हेतु निर्देशित किया गया। FS यूनिट द्वारा लगातार पंपिंग कर आग को बुझाने का प्रयास जारी रखा गया। मौके पर श्रीमान अपर पुलिस अधीक्षक नगर विजनौर मय हमराह एवं स्थानीय पुलिस भी मौजूद थी। मौके पर FS धामपुर यूनिट घटना स्थल पर पहुंचे तथा MFE से पंपिंग कर आग को बुझाना जारी रखा गया। FS यूनिट विजनौर, धामपुर द्वारा लगातार पंपिंग कर आग को बुझाया जारी रखा गया। फैक्ट्री के अंदर रखे बारूद के ढेर में लगी आग को लगातार पंपिंग कर बुझाया जा रहा था। MFE का पानी खत्म होने पर डीजल पंप को ट्रूवेल से खुले पानी से पंपिंग कर MFE तक पानी पहुंचाया गया तथा लगातार आग को बुझाना जारी रखा गया। FS यूनिट की अथक प्रयास एवं कड़ी मशकत के उपरांत आग पर काबू पाया गया। आग को पूर्ण रूप से बुझाया गया। इस अग्निकांड में पटाखा फैक्ट्री में बनाए जा रहे तिल्ली, कच्चा माल जलकर नष्ट हो गया। इस अग्निकांड में एक मजदूर अमित पुत्र कुलबीर ग्राम गोपालपुर थाना कोतवाली शहर मृत पाया गया एवं पांच अन्य मजदूर जो आग से झुलस गए थे उन्हें FS यूनिट के पहुंचने से पूर्व ही स्थानीय पुलिस द्वारा एंबुलेंस की मदद से जिला अस्पताल भेजा गया। उक्त पटाखा फैक्ट्री अम्बर अब्बास पुत्र नय्यर काजिम मोहल्ला रसूलदार पी0एस0 नहटौर लाइसेंस संख्या 118/2011 पर संचालित थी। आग लगने के बारे में जानकारी का प्रयास किया गया तो मालूम हुआ कि झाड़ लगाते हुए घर्षण होने के कारण आग लगी थी। बाद समाप्त आवश्यक कार्रवाई के FS यूनिट धामपुर को मय कू के घटना स्थल से FS धामपुर के लिए रवाना किया एवं उच्च अधिकारियों के आदेशानुसार FS यूनिट विजनौर घटनास्थल पर मौजूद रही। स्थानीय पुलिस द्वारा तीलियों के कार्टूनों को सील कर अपने कब्जे में लिया गया। बाद समाप्त आवश्यक कार्रवाई के FS यूनिट मय कू के FS विजनौर के लिए रवाना हुई। स्टाफ / मशीन का विवरण- 1. FSSO श्री शीशपाल सिंह 2. LFM श्री सत्यवीर सिंह, श्री योगेंद्र राणा 3. DVR श्री राधेश्याम शर्मा, श्री तेज सिंह, श्री नन्हे सिंह 4. FM श्री विनीत राठी, श्री लविश, श्री नितिन कुमार, श्री विक्रम सिंह, श्री अनीश कुमार, श्री विनीत कुमार, श्री जगनंदन सिंह, श्री पंकज कुमार, श्री अभिवेक। गाड़ी नं०- UP 63 G 0245, UP 20 AG 0283, NEW LEYLAND, UP 32 EG 2467 रिपोर्ट सादर सेवा में प्रेषित है। LFM श्री योगेंद्र राणा ।

हस्ताक्षर-
मुख्य अग्निशमन अधिकारी



Digitally Signed By
(AJAY KUMAR SHARMA)
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18-09-2024

Names of dependents and compensation amount payable under Workmen's Compensation Act:

1 - Mr. Anoop son of Mr. ...,

2 - Mrs. Roopa Devi, total Rs. 12,05,247.12 (Twelve lakh five thousand two hundred forty-seven rupees).

Compensation amounts specified for others similarly.

The above compensation amount is being deposited for the dependents.

Sir, upon receiving the news of the fire accident, the FS unit led by the Chief Fire Officer Bijnor and FSSO promptly proceeded to the scene near village Gangoda Jatt, town Jhalu. Upon arrival, it was observed that the firecracker factory in Gangoda Jatt was on fire. The FS unit began extinguishing the fire by pumping water from the MFE using two delivery hose pipes and water mist with high pressure through hose reels. Observing the intensity, the Chief Fire Officer instructed the FS Dhampur unit to send a water tender to the site. The FS unit continued pumping efforts to extinguish the fire continuously. The Additional Superintendent of Police, City Bijnor, along with local police, were also present. FS Dhampur unit arrived and continued pumping water from MFE to extinguish the fire. The FS units of Bijnor and Dhampur continued efforts to suppress the fire. The fire on the stock of gunpowder inside the factory was being suppressed by continuous pumping. When the MFE water finished, the diesel pump was used to pump surface water from the tubewell to the MFE, and fire suppression continued without interruption. After relentless effort, the fire was brought under control and completely extinguished. In this fire accident, raw materials used for making firecrackers were destroyed by fire. One worker, Amit son of Kulbir from village Gopalpur, Police Station Kotwali City, was found dead, and five other workers who were burnt were sent to district hospital with the help of local police and ambulance before FS unit's arrival.

This firecracker factory was run by Amber Abbas son of Nayyar Qasim, Mohalla Rasooldar, PS Nahtaur, License number 118/2011. Investigation revealed the fire started due to friction while sweeping. After completion of investigation, the FS unit Dhampur was sent back with the crew, and as per orders, FS Bijnor unit remained present at the site. The local police sealed the firecracker cartons and took possession. After completed procedures, FS unit and crew were dispatched to FS Bijnor.

Staff/Machine Details:

1. FSSO Mr. Sheeshpal Singh
 2. LFM Mr. Satyaveer Singh, Mr. Yogendra Rana
 3. DVR Mr. Radheshyam Sharma, Mr. Tej Singh, Mr. Nanhe Singh
 4. FM Mr. Vineet Rathi, Mr. Lavish, Mr. Nitin Kumar, Mr. Vikram Singh, Mr. Anish Kumar, Mr. Vineet Kumar, Mr. Jagandan Singh, Mr. Pankaj Kumar, Mr. Abhishek.
- Vehicle Nos.: UP 63 G 0245, UP 20 AG 0283, NEW LEYLAND, UP 32 EG 2467.

Report respectfully submitted.

Signed,

Chief Fire Officer

Digitally Signed By (AJAY KUMAR SHARMA)

18-09-2024



Form -20

(See Rule - 155) Article 1 (A) - (D) of Schedule IV)
 (License to Manufacture , Explosives) Fire Works License for Manufa
 Storage , Sale , & Transportation

License No:- 118/2011

Fee Rs:- 20/ (Per Year)

Licensed is here by granted to Mr. अम्बर अवास पुत्र श्री नरहर काशिम
श्री. श्री. अम्बर अवास पुत्र श्री नरहर काशिम

Valid only for the manufacturing of (150) kg at any one time per year at the premises described below subject to the provision of Explosive act, 1884 as amended from time to time and the rules, framed there under and to the conditions of this License.

This License shall remain valid till 31st day of March ...2012

This License is label to be suspended or revoked for any violation of the act or rules, framed there under or the condition of this License or if the Licensed premises are not found confirming to the description shown in the attach plans and Annexure.

Description of the Licensed Premises:-

The Licensed Premises shown in plan attach here to situated at बिजौर नहरा रोड 542
बिजौर नहरा रोड 542 District :- BIJNOR, and consist of postal Address of

the license बिजौर नहरा रोड 542 (BIJNOR) U.P.
 जिलाधिकारी महोदय के आदेश दिनांक 8.06.2023 के अन्तर्गत आवेक अम्बर अवास पुत्र श्री नरहर काशिम निवासी 81/उरलखरान PS नहरा के आतिशबाजी लार्लेंस सं०-118/2011 के फार्म वीस (20) पट निम्न फार्म ग्राम हवनपुरा खजी, प्ररगना करानगट तहसील जिला बिजौर में निम्न चौदही के मुसलत पूर्व में क्षेत्र गोबीनुइहीन पश्चिम में-वाम हलीउइहीन, उत्तर में-वाम गो अम्बर काशिम परिवर्तित किया गया।

The ... 31-12-2019 ... D.M के आदेश दिनांक 2023
 31-12-2019 ... 1.9.05-2011 को जारी किया गया।
 SEAL
 DISTRICT MAGISTRATE
 BIJNOR

ENDORSEMENT FOR RENEWAL OF LICENSE

DATE OF RENEWAL	DATE OF EXPIRY	SIGNATURE OF LICENCING AUTHORITY
19.5.2011	31-3-2012	जिला माजिस्ट्रेट बिजौर के
31-3-14	31-3-2014	जोदेश दिनांक 25-1-2011 के
	31-3-2015	जानकित आतिशबाजी किनिमिवा
	31-3-2016	इस विकल्प हेतु लाइसेंस जारी किया गया।
	31-3-2019	
	31-3-2028	

Renewed up to 31-3-2017
 O.C. (Arm's) BIJNOR
 3-7-2014

Renewed up to 31-3-2016
 O.C. (Arm's)

19-5-2011

Form -20
(See Rule-155) Article 1 (A) - (D) of Schedule IV)
(License to Manufacture, Explosives) Fire Works License for Manufacture
Storage, Sale, & Transportation

License No:- 118/2011

Fee Rs:- 20/ (Per Year)

License is hereby granted to Mr. Amber Anwas son of Narayan Kazim Resident Muldaran Nahyor Nahror District Bijnor Valid only for the manufacturing of 150. kg at any one time per year at the premises described below subject to the provision of Explosive act, 1884 as amended from time to time and the rules, framed there under and to the conditions of this License.

This License shall remain valid till 31st day of March 2012 This License is liable to be suspended or revoked for any violation of the act or rules, framed there under or the condition of this License or if the Licensed premises are not found conforming to the description shown in the attach plans and Annexure.

Description of the Licensed Premises:-

The Licensed Premises shown in plan attach here to situated at 22 Pur-Naghe Road on Corner 26.) 000.1360 District :- BIJNOR, and consist of postal Address of the License. Abbat 510 1224(INOR) U.P.

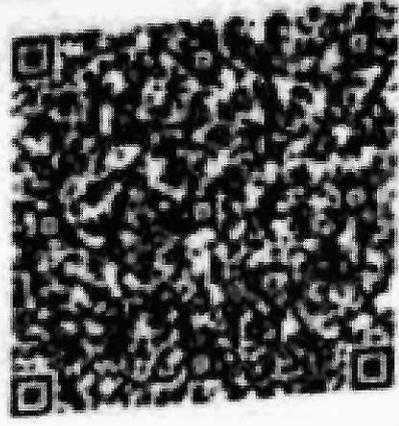
Under the order of District Magistrate dated 8.06.2023, applicant Amber's. Kasim resident 81/1 Urtoosdaaran PS Nahtaur's fireworks license no.-112/21) Form Bill (20) On the following plot Gram Hasanpur Kani, Margna Daraannagar Tah. and District Bijnor. As per East field Mobeenuddin West - Bag Haliuddin, North South road altered Altered.

SEAL
District STRICT MAGISTRATE
Issued on 19-05-2011

ENDORSMENT FOR RENEWAL OF LICENSE

DATE OF RENEWAL	DATE OF EXPIRY	SIGNATURE OF LICENCING AUTHORITY
19.5.2011	31-3-2012	District Magistrate Bijnor
31-3-14	31. 3-2014	Order dated 25-1-2011 Under fireworks manufacturing
31-3-3028 issued.		
31-3-2016		

ANNEXURE 5



भारत सरकार

Government of India

ताजुद्दीन

Tajuddin

पिता : रियाजुद्दीन

Father : RIYAZUDDIN

जन्म तिथि / DOB : 15/10/1992

पुरुष / Male



आधार - आम आदमी का अधिकार



Unique Identification Authority of India

एन.ए.आर. टी.ई.जी. प्रदेस, उत्तर प्रदेश

पता:

राष्ट्रीय पीर ग्रान, नैहताुर, नैहताुर,
नैहताुर, नैहताुर प्रदेस, 246733

Address:

NEHTAUR, TEER GRAN,
Nehlaur, Nehlaur, Bijnor, Uttar
Pradesh, 246733

 1847
1800 300 1847

 help @ uidai.gov.in

 www.uidai.gov.in



Umesh Sinha <umeshadv341@gmail.com>

ANUP AND ORS V STATE OF UP, REPLY ON BEHALF OF RES. 4 AND 5

1 message

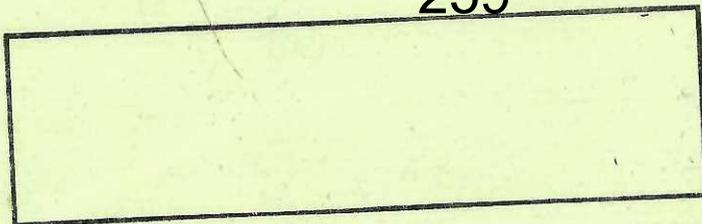
Sat, Nov 29, 2025 at 10:46 AM

Umesh Sinha <umeshadv341@gmail.com>

To: "rkhuranalegal@gmail.com" <rkhuranalegal@gmail.com>, hasil jain <advjain25@gmail.com>, csup@nic.in, "ms@uppcb.in" <ms@uppcb.in>, dmbij@nic.in

 ANUP AND ORS V STATE OF UP, REPLY ON BEHALF OF RES. 5.pdf

 ANUP AND ORS V STATE OF UP, REPLY ON BEHALF OF RES. 4.pdf
14079K



IN THE COURT OF National Green Tribunal

Suit / Appeal No. O.A.No. 446/2025 JURISDICTION of 201

In re :- Anup & Ors Plaintiff (s) or Petitioner(s)
Appellant(s) or Complainant(s)

VERSUS

State of U.P & Ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I/ We Respondent no. 5
Shanu alias Tajuddin S/O Riyazuddin R/O village Teergaam

The above named Respondent no. 5 do hereby appoint Naikor Dist Bisnour

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorize him/them:-

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I /We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisday

Of.....201
Accepted subject to the terms of the fees

Wimay
Advocate

शानु ताजुद्दीन
Client

[Signature]
Client